

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 01.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Piyush singh, Adv. Vivek Kumar and
Adv. Jayant Upadhyay

For the Respondent : Adv Ishan Dewan, Adv V. Siddharth, Adv Ayushi
Mishra

(Day 1 of full hybrid hearing)

ORDER

Ld. Counsel for the Financial Creditor and Ld. Counsel for the Corporate Debtor are present. Both the Counsels submitted that in terms of order dated 07.03.2024, they have filed their written submissions. However, written submissions of none of the parties are available on the e-portal. Both the parties are directed to approach the Registry and cure the defects, if any, so that the same are reflected on the e-portal. List this matter on **19.04.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)